

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.2575/2015

Thursday, this the 24th day of September, 2015

Hon'ble Mr. A.K. Bhardwaj, Member (J)

Pawan Kumar Sofat s/o Mr. Ramji Das Sofat
aged about 63 years
Grade I, DASS/Tehsildar
r/o 7/46, Subhash Nagar, New Delhi-27

..Applicant
(Mr. Anmol Pandita, Advocate)

Versus

1. Govt. of NCT of Delhi through
Its Chief Secretary
5th Level, Delhi Secretariat
IP Estate, New Delhi
2. Hon'ble Lt. Governor of Delhi
Raj Niwas, Delhi
3. Director of Education
Directorate of Education
5, Sham Nath Marg
Old Secretariat, Delhi-54

..Respondents
(Mr. Prabhat, Legal Assistant, Z-16, DEO, Departmental Representative)

O R D E R (ORAL)

Though the prayer made in the Original Application is for issuance of direction to the respondents to release the terminal benefits admissible to the applicant, Mr. Anmol Pandita, learned counsel for applicant submitted that the applicant would be satisfied if a direction is given to the respondents to take decision in his representation dated 13.11.2014 (Annexure A-1).

2. In terms of Section 20 of the Administrative Tribunals Act, 1985, it is incumbent upon an individual to exhaust the departmental remedies before

approaching the Tribunal. Such incumbency casts counter obligation upon the authorities in the Department to take decision in the representations made to them by the aggrieved employees.

3. In the present case, despite opportunities granted to them, respondents have not filed any reply.

4. In the wake, the Original Application is disposed of with direction to the Chief Secretary, Government of NCT of Delhi to take a decision in the representation dated 13.11.2014 (ibid) made by the applicant to release his terminal benefits, within eight weeks from the date of receipt of a copy of this Order, by way of speaking and reasoned order. No costs.

(A.K. Bhardwaj)
Member (J)

September 24, 2015
/sunil/